

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.13000/2020

(Shantilal s/o Balaram Sharma
Versus
The State of Madhya Pradesh)

Indore, Dated 02.06.2020

Mr. Nilesh J. Dave, learned counsel for the applicant.

Mr. Chetan Jain, learned Panel Lawyer for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.251/2019 registered at Police Station Kanad, District Agar (MP) for offence punishable under Sections 323, 294, 506, 34 and 307 of the Indian Penal Code, 1860.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw the bail application.

Prayer allowed.

Accordingly, Miscellaneous Criminal Case No.13000/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge